

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.409

IA/5437/ND/2023 in IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 16.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Krishnendu Datta, Sr. Adv., Mr. Sanyam Saxena, Mr. Anish Aggarwal, Mr. Tejas Agarwal, Mr. Nubair Anvi, Mr. Pratik Kumar Chakma, Advocates Mr. Sumant Batra, Ms. Nidhi and Mr. Sarthak Bhandari, Advocates
For the Respondent	: Mr. Prithu Garg, Mr. Parth Bhatia, Mr. Jaskaran, Mr. Shivam Singh, Advocates

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IA/5437/ND/2023:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Heard the arguments made by Ld. Counsel for the Applicant. Heard the arguments for the Respondent in part, for continuation of the arguments, let this matter be posted to **07.03.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**